

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.5655 OF 2024

SANJAY KUMAR AGGARWAL

...Appellant(s)

Vs.

STAKEHOLDERS CONSULTATION COMMITTEE OF  
PUNJAB BASMATI RICE LTD.

...Respondent(s)

O R D E R

After having heard the learned senior counsel appearing for the appellant, we find that no interference is called for with the impugned order.

We, however, make it clear that the impugned order is no reflection on the capabilities of the appellant who acted as the liquidator of Punjab Basmati Rice Limited.

Subject to what is observed above, the appeal is dismissed.

.....J.  
(ABHAY S.OKA)

.....J.  
(UJJAL BHUYAN)

NEW DELHI;  
May 10, 2024.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5655/2024

SANJAY KUMAR AGGARWAL

Appellant(s)

VERSUS

STAKEHOLDERS CONSULTATION COMMITTEE OF  
PUNJAB BASMATI RICE LTD.

Respondent(s)

(IA No.106995/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.106994/2024-STAY APPLICATION)

Date : 10-05-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Ms. Garima Prashad, Sr. Adv.

Mr. Mohd. Azeem, Adv.

Mr. Rohin Oza, Adv.

Ms. Meghna Mittal, Adv.

Mr. Siddharth Singh, Adv.

Mr. Daksh Kayastha, Adv.

Mr. Mahipal, Adv.

Mr. Nitin Kumar, Adv.

Mr. Pushkar Karni Sinha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is dismissed in terms of the signed  
order.

Pending applications also stand disposed of.

(ANITA MALHOTRA)

AR-CUM-PS

(AVGV RAMU)

COURT MASTER

(Signed order is placed on the file.)